

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. C.P. (IB)/182(MB)2024

IN THE MATTER OF

Uniled Technologies India Private Limited

Section 10 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Puna Mirlekar (PH)

For the Respondent:

ORDER

Learned counsel for the Petitioner prays for a short adjournment. Allowed as prayed for. Adjourned to **13.08.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)